

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO.869 of 1993

DATE OF JUDGMENT: 16th August, 1993

BETWEEN:

Mr. Ch.Janardhana Rao .. Applicant

AND

1. The Superintendent of Post Offices,  
Khammam Division-507001.

2. The Director,  
Department of Posts, Dale Badan, San Bod Marg,  
New Delhi-1. ..

Respondents

HEARD:

COUNSEL FOR THE APPLICANT: Mr. Krishna Devan, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N.R.Devaraj, Sr. CGSC

CORAM:

Hon'ble Shri Justice V.Neeladri Rao, Vice Chairman

Hon'ble Shri P.T.Thiruvengadam, Member (Admn.)

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE  
SHRI P.T.THIRUVENGADAM, MEMBER (ADMN.)

The applicant was working as Group 'D' (LGO) in Dornakal Sub Post Office of Warangal Division and was selected as Postal Assistant in the Departmental examination held in the year 1988. Prior to promotion as Postal Assistant, he was deputed for training at Postal Training Centre, Mysore for the period from 17.7.1989 to 6.10.1989. The training programme is residential and the Boarding and Lodging at the Training Centre are compulsory. This OA has been filed for reimbursement

contd....

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Copy to:-

1. The Superintendent of Post Offices, Khammam Division-001.
2. The Director, Department of Posts, New Delhi-1.
3. One copy to Sri. Krishna Devan, advocate, CAT, Hyd.
4. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

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of mess charges and  $\frac{1}{4}$ th Daily Allowance for the period of training as above as the same was not allowed by the administration (Respondents).

2. Heard the learned counsel for the applicant and Mr. N.R. Devaraj, Senior Standing Counsel for the Respondents. In accordance with the Government of India Orders quoted below S.R. 164 at Item (5) 3 of the Swamy's Compilation of F.R. and S.R., Part-II, Travelling Allowances, ~~xxx~~ at Page-192, outstation participants in cases as above are eligible for actual expenditure on board and lodging plus  $\frac{1}{4}$ th of Full Daily Allowance. Hence, the applicant is entitled for the amount claimed by him. The above point has been squarely covered in the order by this Tribunal in OA 741/93. Accordingly, the applicant is entitled for reimbursement of mess charges plus  $\frac{1}{4}$ th Daily Allowance for the training period at PTC, Mysore from 17.7.1989 to 6.10.1989. It is needless to add that any amount paid towards the reimbursement of the above charges already by the administration can be deducted.

3. OA is ordered accordingly. No costs. Time for implementation of this order is three months from the date of receipt of the same.

(Dictated in the open Court).

P. J. *[Signature]*  
(P.T. THIRUVENGADAM)  
Member (Admn.)

*[Signature]*  
(V. NEELADRI RAO)  
Vice Chairman

Dated: 16th August, 1993.

vsn

Dy. Registrar (J&J.)

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O.A. 869/93

TYPED BY

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHY : MEMBER (A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER (JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 26/8/1993

ORDER/JUDGMENT:

M.A/R.A/C.A.N.

O.A. No. ....  
in  
869/93

T.A. No. .... (R.P. ....)

Admitted and Interim directions  
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs

pvm

